

(a) whether it is a fact that there is inadequate security system in most of the High Courts and Subordinate Courts in the country;

(b) if so, the details thereof;

(c) whether Government proposes to release Central funds for tightening security at High Courts and Subordinate Courts in view of shortage of funds in most of the States; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) Providing security at High Courts and Subordinate Courts is the concern of the respective State Government. Central Government has no such proposal to provide central funds for the purpose. Ministry of Home Affairs has issued guidelines to the States for the security of High Courts and District/Subordinate Courts in the country.

#### **Growth rate of SSIs**

2094. DR. JANARDHAN WAGHMARE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government is aware that the growth rate of Small Scale Industries (SSIs) in the country has come down considerably during the last few years;

(b) if so, the reasons therefor; and

(c) the details of the steps taken by Government for promoting these industries to provide employment to the youth of the country?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) The Government monitors growth of Micro, Small and Medium Enterprises (MSMEs) by conduct of All India Census of the sector, periodically in the country. The latest Census (Fourth Census) was conducted with reference year 2006-07 wherein the data was collected till 2009 and the results published in 2011. The growth in major parameters pertaining to registered MSMEs viz. Number of Enterprises, Employment and Gross Output, as per Third All India Census of Small Scale Industries with reference year 2001-02 and Fourth All India Census of MSMEs shows annual compound growth rate of 2.61%, 8.60% and 30.26% respectively, recording impressive growth in all these major parameters.

(b) Does not arise.

(c) The Government is implementing various schemes / programmes relating to entrepreneurial and skill development, credit, infrastructural development, technology up-gradation and marketing, for promoting MSME sector in the country, all of which aim to provide employment opportunities to youth. Some of the major schemes / programmes being implemented are Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme, Performance and Credit Rating Scheme, Cluster Development Programme, National Manufacturing Competitiveness Programme and Market Development Assistance Scheme. Also, the recently announced Public Procurement Policy, which envisages 20% of the total procurement to be made by Central Ministries/ Departments/PSUs would be from MSEs, aims at promoting MSME sector. In addition to these schemes, Government aims to increase the employment opportunities in MSME sector by implementation of the flagship programme Prime Minister's Employment Generation Programme launched in the year 2008. It is a credit linked subsidy scheme being implemented through Khadi and Village Industries Commission. Also, Ministry imparts skill development programmes through Development Institutes (MSME-DI) and National Institute for Entrepreneurship & Small Business Development., NI-MSME, Hyderabad and HE, Guwahati to train youth for self employment and wage employment.

#### **Market Development Assistance Scheme**

2095. SHRI P. RAJEEVE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the objectives of the Market Development Assistance (MDA) scheme;

(b) how many coir societies in Kerala have been able to achieve these objectives since the introduction of this scheme; and

(c) what is the status of the Coir Board's request to relax MDA guidelines for utilizing funds for payment of wages, purchase of raw materials and transport?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) Objectives of the Market Development Assistance (MDA) scheme are (i) to promote the sale of coir and coir products manufactured by cooperatives and Public Sector Enterprises committed to payment of minimum wages and other obligatory benefits to coir workers, thereby encouraging sustained production and better employment opportunities and (ii) to provide financial